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Title : Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Madam, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Guarantees) (Second Amendment) Regulations, 2009, published in Notification No. G.S.R. 298(E) in Gazette of India dated the 1st May, 2009.
- (ii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2009, published in Notification No. G.S.R. 547(E) in Gazette of India dated the 24th July, 2009.
- (iii) The Foreign Exchange Management (Export and Import of Currency) (Amendment) Regulations, 2009, published in Notification No. G.S.R. 548(E) in Gazette of India dated the 24th July, 2009.
- (iv) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Fourth Amendment) Regulations, 2009, published in Notification No. G.S.R. 609(E) in Gazette of India dated the 28th August, 2009.

(Placed in Library, See No. LT 741/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Foreign Exchange Management Act, 1999:-

- (i) G.S.R. 610(E) published in Gazette of India dated the 28th August, 2009, containing corrigendum to the Notification No. G.S.R. 13(E) dated the 5th January, 2008.
- (ii) G.S.R. 611(E) published in Gazette of India dated the 28th August, 2009, corrigendum to the Notification No. G.S.R. 209(E) dated the 25th March, 2008.
- (iii) G.S.R. 612(E) published in Gazette of India dated the 28th August, 2009, containing corrigendum to the Notification No. G.S.R. 91(E) dated the 15th February, 2008.

...(Interruptions)

(Placed in Library, See No. LT 742/15/09)

At this stage, Shri Ghanshyam Anuragi and some other hon. Members came

and stood on the floor near the Table.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 2008-2009.

(Placed in Library, See No. LT 743/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 21 of the Coinage Act, 1906:-

- (i) The Coinage of the One Hundred Rupees and Ten Rupees coined on the occasion of "HOMI BHABHA BIRTH CENTENARY YEAR" Rules, 2009, published in Notification No. G.S.R. 577(E) in Gazette of India dated the 17th

August, 2009.

- (ii) The Coinage of the One Hundred Rupees and Five Rupees coined to commemorate the occasion of "SAINT ALPHONSA BIRTH CENTENARY" Rules, 2009, published in Notification No. G.S.R. 570(E) in Gazette of India dated the 12th August, 2009.

(Placed in Library, See No. LT 744/15/09)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-

- (i) The Export of Services (Amendment) Rules, 2009, published in Notification No. G.S.R. 583(E) in Gazette of India dated the 19th August, 2009, together with an explanatory memorandum.
- (ii) G.S.R. 617(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum exempting transport of certain goods, mentioned therein, by Rail from taxable services.
- (iii) G.S.R. 618(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax, dated the 1st March, 2006.
- (iv) G.S.R. 619(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum exempting transport of certain goods, mentioned therein, through national waterway, inland water and coastal shipping from taxable service.
- (v) G.S.R. 625(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum exempting sub-brokers from BAS.
- (vi) G.S.R. 626(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum exempting the manufacture of pharmaceutical products, medicine, perfumery, cosmetics or toilet preparations containing alcohol, which are charged to excise duty under Medicinal and Toilet Preparations (Excise Duties) Act, 1955 from taxable services under BAS.
- (vii) G.S.R. 627(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum exempting transport of goods by rail.
- (viii) G.S.R. 628(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax, dated the 1st March, 2006.
- (ix) G.S.R. 634(E) published in Gazette of India dated the 3rd September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 16/2009-Service Tax, dated the 7th July, 2006.
- (x) G.S.R. 654(E) published in Gazette of India dated the 9th September, 2009, together with an explanatory memorandum rescinding Notification No. 28/2009-Service Tax, dated the 31st August, 2009.
- (xi) The Taxation of Services (Provided from outside India and Received in India) Second Amendment Rules, 2009, published in Notification No. G.S.R. 694(E) in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum.
- (xii) The Export of Services (Second Amendment) Rules, 2009, published in Notification No. G.S.R. 695(E) in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum.
- (xiii) G.S.R. 696(E) published in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum exempting taxable service provided by a person to any other person during the course of manufacture or processing of alcoholic beverages by the service provider, for or on behalf of the service receiver, from so much of value which is equivalent to the value of inputs, excluding capital goods, used for

providing the same service, subject to certain conditions.

(xiv) G.S.R. 712(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 17/2009-Service Tax, dated the 7th July, 2006.

(xv) G.S.R. 776(E) published in Gazette of India dated the 23rd October, 2009, together with an explanatory memorandum exempting taxable service in respect of canals, other than those primarily used for the purposes of commerce and industry.

(Placed in Library, See No. LT -745/15/09)

(4) A copy of the Notification No. G.S.R. 584(E) (Hindi and English versions) published in Gazette of India dated the 19th August, 2009, together with an explanatory memorandum appointing the 1st day of September, 2009, as the date on which the provisions of Finance Act, 2009 shall come into force issued under Section 113 of the said Act.

(Placed in Library, See No. LT 746/15/09)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

(i) G.S.R. 557(E) published in Gazette of India dated the 30th July, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on all imports of Polypropylene, originating in, or exported from Oman, Saudi Arabia and Singapore at the specified rates.

(ii) G.S.R. 558(E) published in Gazette of India dated the 30th July, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on all imports of Carbon Black used in rubber applications, originating in, or exported from Australia, China PR, Russia and Thailand at the specified rates.

(iii) G.S.R. 564(E) published in Gazette of India dated the 4th August, 2009, together with an explanatory memorandum seeking to continue the imposition of anti-dumping duty on all imports of Titanium dioxide, Anatase grade, originating in, or exported from People's Republic of China at the specified rates for a period of five years, from the date of publication of the notification.

(iv) G.S.R. 604(E) published in Gazette of India dated the 27th August, 2009, together with an explanatory memorandum seeking to impose final safeguard duty on imports of Dimethoate Technical at the rate, mentioned therein.

(v) G.S.R. 605(E) published in Gazette of India dated the 27th August, 2009, together with an explanatory memorandum rescinding Notification No. 25/2009-Customs dated 23rd March, 2009.

(vi) G.S.R. 621(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum seeking to impose final anti dumping duty on imports of Flexible Slabstock Polyol, originating in or exported from the People's Republic of China, Republic of Korea and Chinese Taipei for the period of five years from the date of publication of the said notification, consequent upon a sunset review by the Designated Authority.

(vii) G.S.R. 702(E) published in Gazette of India dated the 24th September, 2009, together with an explanatory memorandum rescinding Notification No. 75/2006-Cus., dated 19th July, 2006.

(viii) G.S.R. 709(E) published in Gazette of India dated the 29th September, 2009, together with an explanatory memorandum seeking to continue the imposition of final anti-dumping duty on imports on Sun/Dust Control Polyester Film, originating in or exported from the Chinese Taipei (Taiwan) and United Arab Emirate for the period of five years from the date of publication of the said notification, consequent upon a sunset review by the Designated Authority.

(ix) G.S.R. 713(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum rescinding Notification No. 109/2004-Cus., dated 17th November, 2004.

- (x) G.S.R. 720(E) published in Gazette of India dated the 1st October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 107/2004-Customs, dated the 16th November, 2004.
- (xi) G.S.R. 724(E) published in Gazette of India dated the 6th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 104/2004-Customs, dated the 7th October, 2004.
- (xii) G.S.R. 734(E) published in Gazette of India dated the 8th October, 2009, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of 'Plain Medium Density Fibre Board', originating in, or exported from People's Republic of China, Malaysia, Thailand and Sri Lanka based on the final findings in second sunset review investigations conducted by the Directorate General of anti-dumping and allied duties.
- (xiii) G.S.R. 749(E) published in Gazette of India dated the 13th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 105/2004-Customs, dated the 8th October, 2004.
- (xiv) G.S.R. 758(E) published in Gazette of India dated the 16th October, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Phosphorus Pentachloride, originating in or exported from the People's Republic of China at the specified rates.
- (xv) G.S.R. 759(E) published in Gazette of India dated the 16th October, 2009, together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of Styrene Butadiene Rubber 1900 series, originating in, or exported from, the United States of America, Japan and Korea RP, upto and inclusive of 27th June, 2010, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (xvi) G.S.R. 792(E) published in Gazette of India dated the 30th October, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Nylon Tyre Cord Fabric, originating in, or exported from, Belarus at the specified rates for a period of five years from the date of imposition of the provisional anti-dumping duty, that is, 29th April, 2009, in pursuance of the findings of the Designated Authority.
- (xvii) G.S.R. 797(E) published in Gazette of India dated the 5th November, 2009, together with an explanatory memorandum seeking to impose definitive safeguard duty on imports of Soda Ash at the rate of 20% ad valorem when imported into India from the People's Republic of China for a period of one year from the date of imposition of the provisional Safeguard duty and shall remain in force upto and inclusive of the 19th April, 2010.

(Placed in Library, See No. LT -747/15/09)

- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-
- (i) G.S.R. 657(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting certain goods imported by the Service Providers against the duty credit scrip issued under Served from India Scheme.
 - (ii) G.S.R. 658(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum exempting certain goods imported against the Duty credit scrips issued under Focus Product Scheme.
 - (iii) G.S.R. 659(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting certain goods imported against the Duty credit scrips issued under Focus Market Scheme.
 - (iv) G.S.R. 660(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory

memorandum exempting specified capital goods imported against the Agri-Infrastructure Incentive scrips issued under Vishesh Krishi and Gram Udyog Yojana.

- (v) G.S.R. 661(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the goods imported against the duty credit certificates issued under Vishesh Krishi and Gram Udyog Yojana.
- (vi) G.S.R. 662(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the materials imported under the Advance Authorization scheme against fulfillment of export obligation.
- (vii) G.S.R. 664(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the materials imported under Duty Free Import Authorization scheme against fulfillment of export obligation.
- (viii) G.S.R. 665(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the materials imported into India against an Advance Authorization for Annual Requirement Scheme for Annual Requirement against fulfillment of export obligation.
- (ix) G.S.R. 666(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum permitting imports of capital goods at the rate of 3 % duty under the Export Promotion Capital Goods Scheme for common service providers located in Towns of Export Excellence.
- (x) G.S.R. 667(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum permitting imports of capital goods at Zero duty under the Export Promotion Capital Goods Scheme for common service providers located in Towns of Export Excellence.
- (xi) G.S.R. 668(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum permitting imports of capital goods at Zero duty under the Export Promotion Capital Goods Scheme.
- (xii) G.S.R. 669(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum permitting imports of capital goods at 3% duty under the Export Promotion Capital Goods Scheme.
- (xiii) G.S.R. 674(E) published in Gazette of India dated the 14th September, 2009, together with an explanatory memorandum exempting the capital goods imported against the Status Holder Incentive scrip.
- (xiv) G.S.R. 675(E) published in Gazette of India dated the 14th September, 2009, together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.
- (xv) G.S.R. 559(E) published in Gazette of India dated the 31st July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xvi) G.S.R. 567(E) published in Gazette of India dated the 6th August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated the 13th August, 2008.
- (xvii) G.S.R. 644(E) published in Gazette of India dated the 7th September, 2009, together with an explanatory providing the exemption from the whole of the customs duties and the additional customs duties to all goods imported from Antarctica into India if the said goods have been used for or are related to the Indian Antarctic Expedition or the Indian Polar Science Programme, subject to a certain conditions.
- (xviii) G.S.R. 697(E) published in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 67/2006-Cus., dated the 30th June, 2006.
- (xix) G.S.R. 698(E) published in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 68/2006-Cus., dated the 30th June, 2006.

- (xx) G.S.R. 701(E) published in Gazette of India dated the 24th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 154/1994-Cus., dated the 13th July, 1994.
- (xxi) G.S.R. 710(E) published in Gazette of India dated the 29th September, 2009, together with an explanatory memorandum exempting the materials imported under the Advance Authorization Scheme for Deemed Export against fulfillment of export obligation.
- (xxii) G.S.R. 751(E) published in Gazette of India dated the 14th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xxiii) G.S.R. 663(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the goods imported against the Duty Credit scrips issued under Duty Exemption Pass Book Scheme.

(Placed in Library, See No. LT -748/15/09)

- (7) A copy of the Income-tax (12th Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 2227(E) in Gazette of India dated the 2nd September, 2009, under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(Placed in Library, See No. LT -749/15/09)

- (8) A copy each of the following Notifications (Hindi and English versions) issued under Sections 48, 117 and 139 of the Income Tax Act, 1961 :-
- (i) S.O. 2292(E) published in Gazette of India dated the 9th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 709(E) dated the 20th August, 1998.
 - (ii) S.O. 2413(E) published in Gazette of India dated the 22nd September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 1281(E) dated the 27th July, 2007.
 - (iii) S.O. 2480(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum appointing the Chief Commissioner of Income-tax (Centralised Processing Centre, Bengaluru) as the Chief Commissioner of Income-tax Bengaluru, Karnataka.
 - (iv) S.O. 2481(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum appointing the Commissioner of Income-tax (Centralised Processing Centre, Bengaluru) as subordinate to the Chief Commissioner of Income-tax (Centralised Processing Centre, Bengaluru).
 - (v) S.O. 2482(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum authorizing Chief Commissioner of Income-tax (Centralised Processing Centre, Bengaluru) for exercising powers and perform the function in respect of Commissioner of Income-tax (Centralised Processing Centre, Bengaluru).
 - (vi) S.O. 2483(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum authorizing Commissioner of Income-tax (Centralised Processing Centre, Bengaluru) for exercising the current powers in respect of all cases where return of Income-tax has been furnished (i) electronic form except where the original return under sub-section (1) of Section 139 has been furnished in paper form and (ii) paper form, in the State of Karnataka and Goa having Jurisdiction over such return.

(Placed in Library, See No. LT -750/15/09)

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-
- (i) The CENVAT Credit (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 645(E) in Gazette of India dated the 7th September, 2009, together with an explanatory memorandum.
 - (ii) G.S.R. 571(E) published in Gazette of India dated the 12th August, 2009, together with an explanatory

memorandum making certain amendments in the Notification No. 4/2006-C.E. dated the 1st March, 2006.

- (iii) G.S.R. 623(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-C.E. dated the 31st March, 2003.
- (iv) G.S.R. 578(E) published in Gazette of India dated the 18th August, 2009, together with an explanatory memorandum exempting Dough for preparation of Baker's wares of Heading No. 1905, during the period 28.02.2005 to 27.05.2008 for the duty of excise leviable subject to certain conditions.

(Placed in Library, See No. LT -751/15/09)

(10) A copy each of the following Notifications (Hindi and English versions) issued under Section 9A of the Narcotics Drugs and Psychotropic Substances Act, 1985:-

- (i) G.S.R. 12(E) published in Gazette of India dated the 6th January, 2009, together with an explanatory memorandum making certain amendments in the Narcotics Drugs and Psychotropic Substances (Regulation of Controlled Substances) Order, 1993 including new created zonal units of Narcotics Control Bureau.
- (ii) S.O. 2862(E) to S.O. 2864(E) published in Gazette of India dated the 11th December, 2009, together with an explanatory memorandum empowering Officers of the Coast Guard (Gazetted Rank) to take action to combat illicit traffic of drugs & psychotropic substances by sea in the exclusive economic zone.

(11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library, See No. LT -752/15/09)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF TOURISM (KUMARI SELJA):
Madam, on behalf of Shri Sultan Ahmed, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2007-2008.
- (ii) Annual Report of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT -753/15/09)

- (b) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2007-2008.
- (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT -754/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2007-2008.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2007-2008,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT -755/15/09)
